GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 4973 TO BE ANSWERED ON 16TH DECEMBER, 2016

SALE OF MEDICINES THROUGH ONLINE PHARMACIES

4973. SHRI SATAV RAJEEV:

KUNWAR HARIBANSH SINGH:

SHRI DHANANJAY MAHADIK:

DR. HEENA VIJAYKUMAR GAVIT:

KUNWAR BHARATENDRA:

SHRI S.R. VIJAYAKUMAR:

SHRI ASHOK SHANKARRAO CHAVAN:

SHRI BIDYUT BARAN MAHATO:

SHRIMATI SUPRIYA SULE:

SHRI MOHITE PATIL VIJAYSINH SHANKARRAO:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether a high level Committee constituted by the Government to regulate the sale of medicines through online pharmacies has submitted its report;
- (b) if so, the salient recommendations of the said Report;
- (c) whether the Committee has taken into consideration the views of all stakeholders before giving its recommendations and if so, the details thereof;
- (d) the percentage of share of medicines sold online in the country; and
- (e) the steps taken/being taken by the Government to check self medication?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE)

- (a): Yes. The Sub-Committee constituted by the Drugs Consultative Committee (DCC) to examine the issue relating to online sale of drugs has submitted its report.
- (b): The Sub-committee has inter-alia recommended:-
- Creation of a National Portal to act as the nodal platform for transacting and monitoring online sale of drugs.
- Necessity of evolving a mechanism to register e-pharmacies.
- Geographical restrictions for operation of e-pharmacies.
- Mechanism for verification of authenticity through a link to the National Portal.
- Existing licensees carrying out retail sale of drugs would also be able to register on the National Portal for carrying out online sale of drugs.
- Requirement of registration with CDSCO under the Drugs and Cosmetics Rules, 1945.
- certain categories of drugs viz. the Narcotic and Psychotropic drugs, tranquilizers, habit forming drugs and Schedule X drugs that are prone to being abused or misused are to be excluded from sale through e-pharmacies.

- (c): The Sub-committee had sought suggestions/comments from stakeholders and also heard the representatives of industry, associations, NGOs, etc. before preparing the report.
- (d): Data in this regard is not maintained centrally.
- (e): Under the provisions of Drugs and Cosmetics Act, 1940 and Rules, 1945 thereunder, the drugs included in Schedule H, H1 and X are required to be sold by retail on, and in accordance with, the prescription of a Registered Medical Practitioner (RMP) only and it is dangerous to take drugs included in Schedule G except under medical supervision. In case of noncompliance with the provisions, the State Licensing Authorities are empowered to take action under the said Act and Rules.